

**DIVISION BENCH**

**ITEM NO.105**

**NATIONAL COMPANY LAW TRIBUNAL  
ALLAHABAD BENCH  
PRAYAGRAJ**

**CA NO.16/2023 IN CP No.28/ALD/2023**

**CORAM:**

- 1. SHRI PRAVEEN GUPTA,  
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,  
HON'BLE MEMBER (TECHNICAL)**

**Date of Order: 13<sup>th</sup> September, 2023**

**Attendance-Cum-Order Sheet of the Hearing.**

<b>NAME OF THE COMPANY</b>	<b>ROC V/S MEERUT MEDIRESEARCH FOUNDATION &amp; ORS.</b>
<b>UNDER SECTION</b>	<b>252 (1) OF COMPANIES ACT, 2013</b>

**COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:**

Sh. Rishabh Govila, Proxy for Sh. Krishna Dev Vyas, Adv. : *For the ROC/ Petitioner*

Sh. Ankit Sharma with Sh. Rakesh Kumar & Ms. Preeti Kashyap, Advs.

*: For the Res. Nos.2 to 5*

**ORDER**

- 1.** It is stated by the Ld. Counsel, Sh. Ankit Sharma representing the respondent nos.2 to 5 that the reply has been filed with advance copy having already been supplied to the Ld. Counsel representing the petitioner.
- 2.** Ld. Proxy Counsel, Sh. Rishabh Govila on behalf of ROC/ Petitioner seeks and is granted two weeks time to file rejoinder to the reply with an advance copy to be supplied to the Ld. Counsel representing the respondent nos.2 to 5.
- 3.** Let the matter be adjourned for 11<sup>th</sup> October, 2023.

**-Sd-**

**(Ashish Verma)  
Member (Technical)**

**-Sd-**

**(Praveen Gupta)  
Member (Judicial)**

**13<sup>th</sup> September, 2023**

*Kavya Prakash Srivastava  
(Stenographer)*